



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 366/2021

This the 15th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

BibianKerketta

Aged about 53 years

S/o Late Sh. BeatoreKerketta

R/o Q.No. 2, Block-E1

Radio Colony, Kingsway Camp

Delhi-110009.

... Applicant

(By Advocate :Dr.AshwaniBharadwaj)

Versus

PrasarBharti

Through Director General, Doordarshan

Directorate General, Doordarshan

DoordarshanBhawan

Copernicus Marg, New Delhi.

...Respondent

(By Advocate :Sh. HanuBhaskar and Sh. Rajeev Sharma with Sh. Rajat Krishna and Sh. Saket Chandra)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

After arguing the case at some length, learned counsel for the applicant, on instructions, sought permission of the Tribunal to withdraw the OA.

2. Permission is accorded. The OA is dismissed as withdrawn.

3. It is left open to the applicant to pursue the remedies depending upon the orders which the respondents may pass on the representation of the applicant. It is hoped that the respondents will pass orders on the representation, within two weeks from today.



(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

lg/mbt/ns/sd